

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A.No.1967 of 1990

New Delhi, this the 2nd day of September, 1994

Hon'ble Sri A.V. Haridasan, Member (J)

Hon'ble Sri B.K. Singh, Member (A)

Jagdish Singh,
S/o late Sri Gobind Singh,
54, Janpath, New Delhi

.. Applicant
(By Sri V.P. Sharma, Advocate)

v/s

1. Union of India through:
The Secretary, M/o I & B,
New Delhi.
2. Director General,
All India Radio,
Akashwani Bhavan,
New Delhi.
3. Dy. Director,
All India Radio,
Akashwani Bhavan,
New Delhi.
4. Sr. Adm. Officer,
News Services Dvn.,
Akashwani Bhavan,
New Delhi.

.. Respondents

(By Sri P.P. Khurana, Advocate)

ORDER (ORAL)

Hon'ble Sri A.V. Haridasan, Member (J)

The applicant, Sri Jagdish Singh who was engaged as Water Boy under the 1st respondent has filed this application on the apprehension that his services would be terminated w.e.f. 21-9-90 on the ground that he was verbally told

on 15-9-90 that he would not be engaged after 21-9-90. He has filed this application claiming that the respondents may be directed to continue his engagement and consider him for regularisation.

2. The respondents, in their reply, contend that the applicant during the period from 5-5-90 to 30-9-90 ~~who~~ was engaged totally for a period of 126 days and in accordance with the extant instructions casual labourers who have completed 240 days of service in a year alone are entitled for consideration for regularisation. They further contend that as casual engagement is made only when the work is available, and the applicant is not entitled to claim that his service would be continued.

3. When the application came up for hearing none appeared for the applicant. On 28-9-90 when the application was admitted ~~there was~~ an interim order was issued directing that the applicant

should be continued in service in preference to juniors and freshers, if work is available.

Though none is present for the parties, we are of the view that the application may be disposed of with appropriate directions.

4. In the result, the application is disposed of directing the respondents to consider the engagement of the applicant as and when work is available in preference to persons who have rendered less casual service than the applicant. There is no order as to costs.

(B.K. Singh)
Member (A)

(A.V. Haridasan)
Member (J)